

[Shri C. C. Biswas.]
course of two years' administration of this Act it is found that placing the bribe giver on the same footing as the bribe taker makes it all the more difficult to proceed against bribe takers, then the Government will review the position and consider the steps which have got to be taken. That is what the Tek Chand Committee said :

" We propose further that the amendment made for the present should be on an experimental basis and may be given a limited life of two years, at the end of which the position may be reviewed."

Government stands by this provision. In a subsequent paragraph the Committee makes the other observation:

" We appreciate that the recommendation made by us in the preceding paragraph (about pardon) may result in the coming forward of approvers in a substantial number of cases and their disposal would be seriously retarded if all of them had to be inquired into in the first instance by a Magistrate and then be committed to the Court of Sessions."

That was their anticipation. That may be right ; that may be wrong. In the course of two years we shall find out how it operates—whether it operates to retard or make the punishment of the principal class of offenders more difficult.

MR. DEPUTY CHAIRMAN : How long will the hon. Minister take to conclude his speech ?

SHRI C. C. BISWAS : Another five minutes, at the most. Or, I shall finish in a few minutes.

AN HON. MEMBER : Do not be in a hurry. Why not tomorrow ?

MR. DEPUTY CHAIRMAN : The hon. Minister may resume his reply tomorrow. There is a Message from the House of the People.

PROF. G. RANGA : Sir, before we proceed to the Message, as the Prime Minister is present here, may I request him to give us a summary or a full account of the terms of the agreement that he has reached with the Kashmir Government, about which he has, I learn, already made a statement in the other House ?

THE PRIME MINISTER (SHRI JAWAHARLAL NEHRU) : Unfortunately, Sir, it is not possible for me to speak simultaneously in both Houses. If hon. Members so desire, I should gladly send the full report of my speech to hon. Members, though, of course, I presume, it will have appeared in the Press in some measure.

DR. RADHA KUMUD MOOKERJI (Nominated) : We shall miss the Prime Minister's personal accent.

SHRI JAWAHARLAL NEHRU : Anyhow, I would like to do everything to place the facts before the House.

MESSAGES FROM THE HOUSE OF THE PEOPLE

- (1) JOINT COMMITTEE ON RESERVE AND AUXILIARY AIR FORCES BILL, 1952.
- (2) CENTRAL TEA BOARD (AMENDMENT) BILL, 1952

SECRETARY : Sir, I have to report to the Council the following messages received from the House of the People signed by the Secretary to the House :

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"I am directed to inform the Council of States that the annexed motion in regard to the Reserve and Auxiliary Air Forces Bill, 1952, has been passed in the House of the People at its sitting held on Thursday, the 24th July 1952, and to request that the concurrence of the Council of States in the said motion and further that the names of the Members of the Council of States to be appointed to the Joint Committee be communicated to this House.

MOTION

That the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 31 members; 21 members from this House, namely:—

- (1) Major General Jagannathrao Krishna rao Bhonsle.
- (2) Shri Shah Nawaz Khan.
- (3) Sardar Surjit Singh Majithia.
- (4) Shri P.T. Chacko.
- (5) Shri T.S. Avinashilingam Chettiar.

- (6) Shri Tekur Subrahmanyam.
- (7) Choudhary Raghubir Singh.
- (8) Prof. Nibaran Chandra Laskar.
- (9) Shri Uma Charan Patriaik.
- (10) Shri M.S. Gurupadaswamy.
- (11) Shri Hirendra Nath Mukerjee.
- (12) Shri Girraj Saran Singh.
- (13) Shri Rayasam Seshagiri Rao.
- (14) Shri Rameshwar Sahu.
- (15) Shri Awadheshwar Prasad Sinha.
- (16) Pandit Balkrishna Sharma.
- (17) Pandit Krishna Chandra Sharma.
- (18) Shri T.R. Neswi.
- (19) Shri Jaipal Singh.
- (20) Shri Ajit Singh, and
- (21) Shri S.V. Ramaswamy.

and ten members from the Council;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

That the Committee shall make a report to this House by the 30th July, 1952;

That in other respects the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

(2) "In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Central Tea Board (Amendment) Bill, 1952, which was passed by the House at its sitting held on the 23rd July 1952."

I lay the Bill on the Table.

AN HON. MEMBER : Will the Prime Minister speak now ?

MR. DEPUTY CHAIRMAN : Is the hon. Prime Minister going to address the House ?

SHRI JAWAHARLAL NEHRU :
No, Sir.

The Council then adjourned till a quarter past eight of the clock on Friday, the 25th July 1952.